

(1)	(2)	(3)	(4)
8.	Sanjivini Society, A-6 Satsang Vihar Marg, Ind. Area, New Delhi-67.	—	—
9.	Dr. Jakir Hussain Memorial Welfare Society, Jamia Nagar, New Delhi-25.	—	—

[English]

### Coal Sector

1370. SHRI SOMJIBHA! DAMOR: Will the Minister of COAL be pleased to state:

(a) whether the Government are seeking financial assistance from the World Bank for implementing a golden hand shake scheme/package and conversion of debt into equity in the coal sector;

(b) if so, the details thereof; and

(c) the terms and conditions agreed with the World Bank in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (c) Discussions have been going on with the world Bank for a possible loan for Coal Sector Rehabilitation Project. The object of the proposed loan is to implement a number of new/expansion coal projects and provide replacement of equipment in a number of opencast mines for maintenance of production. The terms and conditions for the subject loan have not been finalised.

### National Human Rights Commission

1371. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of HOME AFFAIRS be please to state:

(a) whether the National Human Rights Commission has asked the State Government to set up their own Commissions;

(b) if so, the details thereof;

(c) the States which have set up their Human Rights Commission so far;

(d) the time by which other States are likely to set up their own Commission;

(e) whether the Government propose to broaden the scope of human rights;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) In February, 1994 the Chairperson of the National Human Rights Commission, addressed all Chief Ministers of States, Administrators of Union Territory Administrations and Governors of States under President's Rules in which he had suggested that State Governments should consider

the early constitution of State Human Rights Commission as it was believed that "constitution of such a State Commission could provide a powerful impetus to widening respect for human rights."

(c) and (d) No State Government has so far set up State Human Rights Commission as per provisions in the Protection of Human Rights Act, 1993. Earlier a Human Rights Commission has been established in the State of Madhya Pradesh by re-orientation, re-designation and expansion of the ambit of the function of the existing State Minorities Commission. The State Governments of Andhra Pradesh, Gujarat, Haryana, Jammu and Kashmir, Kerala, Manipur, Maharashtra, Nagaland, Punjab, Tamil Nadu, and Union Territory Administration of Chandigarh and Government of National Capital Territory of Delhi have informed that the matter regarding setting up of a State Human Rights Commission is under their Consideration. State Governments of Assam, Karnataka and Madhya Pradesh have informed that a decision has already been taken in principle to set up State Human rights Commissions. The State Government of West Bengal has informed that it is taking steps to set up a State Human Rights Commission. The State Governments of Mizoram, Meghalaya and Tripura have informed that at present they do not consider it necessary to set up a State Human Rights Commission. The State Government of Goa and the Union Territory Administrations of Andaman & Nicobar Islands and Lakshadweep have informed that they do not consider it necessary to set up a State Human Rights Commission.

(e) to (g) The term 'human rights' is already very broadly defined in section 2(d) of the Protection of Human Rights Act, 1993. Government has no proposal to make any amendments in the definition of human rights.

[Translation]

### Coal Mining

1372. SHRI PANKAJ CHOWDHARY:  
SHRI BALRAJ PASI:  
SHRI BRIJBHUSHAN SHARAN SINGH:

Will the Minister of COAL be pleased to state:

(a) whether any agreement has been signed between India and Germany regarding technical and financial collaboration in the field of coal mining;

(b) if so, the details thereof; and

(c) the time by which it is likely to be effective?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE

MINISTRY OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) to (c) As per the Memorandum of Understanding signed between India and Germany a Joint Working Group on Coal has been set up which meets at regular intervals to review the status of Indo-German Cooperation Projects as also to take up new proposals for cooperation. The following projects in coal sector are presently under implementation with German assistance:

Sl. No.	Name of project	Assistance received/expected (in DMs).	Status of Project
1.	Ramagundam OC. II Project, Singareni Collieries Company Limited.	172.388 Millions	To be completed by 13th July, 1995
2.	Bina Deshaling Plant, Northern Coalfields Limited.	4.00 millions	Completed recently.
3.	Identification of Underground voids in Eastern Coalfields Limited.	0.17 millions	German Experts arriving soon.

[English]

#### Reservation

1373. SHRI SYED SHAHABUDDIN: Will the Minister of WELFARE be pleased to state:

(a) the current level of reservation in the field of public employment and technical education State-wise;

(b) the break-up of the total reservation by beneficiaries in each State;

(c) whether any steps have been taken to estimate the total population of the social groups other than SC/ST which have been declared by the Mandal Commission to be Backward Classes or which figure

both in the Mandal list and the State list and are, therefore, eligible for reservation in the Central Government;

(d) if so, the details thereof, State-wise;

(e) the names of the Muslim sub-communities which are included in the list of Backward Class, State-wise;

(f) the percentage such Muslim sub-communities form of the total population of the State, State-wise; and

(g) the names of the States in which the Muslim community as a whole has been declared to be a Backward Class and included as such in the scheme of reservation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The current level of reservation in State services is given in the Statement I placed as Annexure 'A'. Information in respect of reservation in technical education is being collected and will be laid on the Table of the House.

(b) Since reservation is implemented by each state the Central Government does not keep record of beneficiary-wise reservation. Reservation in State services is entirely a state matter.

(c) and (d) Population data according to castes or social groups other than SC/ST are not available by-yend 1931. However, Mandal Commission had in their report estimated the population of OBCs as 52% of the total population.

(e) A list of sub-communities about which there is a specific indication of their belonging to Muslim community both in the Mandal lists and State Government's lists and consequently included in the Central lists of OBCs for the purpose of reservation in civil services and posts under the Government of India is given in the Statement II enclosed.

(f) No data is maintained separately for percentage of Muslim sub-communities among OBCs.

(g) According to the information available in the Ministry, the entire Muslims have been notified as OBC by the state Govts. of Karnataka and Kerala for the purposes of reservation in state services.

#### Statement I

Percentage of reservation for SC/ST and OBC in direct recruitment in State/UT Services

As on 9th December, 1994

S.No.	Name of the State	S.C.	S.T.	O.B.C.	Total
1	2	3	4	5	6
1.	Andhra Pradesh	15	6	25	46
2.	Assam	7	10 (Plain) 5 (Hills)	15	32 27
3.	Arunachal Pradesh	—	80	—	80
4.	Bihar	14	10	26	50
5.	Goa	15 (A&B) 2 (C&D)	7.5	2	24.5